

DMK President, Shri Karunanidhi and his colleagues talk about the burning of Constitution because they are against Hindi. Sir, I want to say, through you...

MR. SPEAKER : You come to me and tell me.

(Interruptions)

SHRI RAJ KUMAR RAI : It is clearly a case of sedition. Stern action should be taken against them. The Government should make a statement in this regard and they should be prevented from doing so.

MR. SPEAKER : You come to me and tell me.

(Interruptions)

[English]

MR. SPEAKER : My ruling is the same. No permission is granted on this subject.

(Interruptions)\*\*

12.03 hrs.

#### PAPERS LAID ON THE TABLE

[English]

##### Notifications under Indian Telegraph Act

THE MINISTER OF COMMUNICATIONS (SHRI ARJUN SINGH) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885 :

- (1) The Indian Wireless Telegraph (Foreign Ships) Amendment Rules, 1986 published in Notification No. G.S.R. 924 in Gazette of India dated the 25th October, 1986.
- (2) The Indian Wireless Telegraph (Amendment) Rules, 1986 published in Notification No. G.S.R. 925

in Gazette of India dated the 25th October, 1986.

- (3) The Radio, Television and Video Cassette Recorder Sets (Exemption for Licensing Requirements) Amendment Rules, 1986 published in Notification No. G.S.R. 926 in Gazette of India dated the 25th October, 1986.

[Placed in Library. See No. LT-3165/86]

##### Notification amending Notification No. S.O. 98 (E) under Industries (Development and Regulation) Act

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : I beg to lay on the Table a copy of Notification No. S.O. 801(E) (Hindi and English versions) published in Gazette of India dated the 30th October, 1986 making certain amendment to Notification No. S.O. 98(E) dated the 16th February, 1973 so as to make changes in the 'List of Articles Reserved for Small Scale Sector' under sub-section (2H) of section 29B of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-3166/86.]

##### Notifications under Government Savings Certificates Act

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table :

- (1) A copy of the Indira Vikas Patra Rules, 1986 (Hindi and English versions) published in notification No. G.S.R. 1183(E) in Gazette of India dated the 5th November, 1986, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1986.
- (2) A copy of Notification No. G.S.R. 1184(E) (Hindi and English versions) published in Gazette of India dated the 5th November, 1986 specifying that the provisions of Government Savings Certificates Act, 1959 shall apply to Indira

Vikas Patra, issued under the said Act.

[Placed in Library. See No. LT-3167/86]

Notification under M.R.T.P. Act, Annual Report of and Statement *re* Review on National Institute of Small Industry Extension Training, Hyderabad, for 1985-86 and Annual Report of Controller-General of Patents, Designs and Trade Marks for 1985-86

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : I beg to lay on the Table :

- (1) A copy of the Notification No. S.O. 669(E) (Hindi and English versions) published in Gazette of India dated the 12th September, 1986 making certain amendment to Notification No. 65(E) dated the 21st February, 1986 under subsection (3) of section 22A of the Monopolies and Restrictive Trade Practices Act, 1969.  
[Placed in Library. See No. LT-3168/86]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1985-86 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1985-86.  
[Placed in Library. See No. LT-3169/86.]

- (3) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1985-86 under section 126 of the Trade and Merchandise Marks Act, 1958.  
[Placed in Library. See No. LT-3170/86.]

Review on and Annual Report of Bengal Immunity Limited, Calcutta for the period 1.10.1984 to 31.3.1985

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R.K. JAI-CHANDRA SINGH) : I beg to lay on the Table a copy each of following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956 :

- (1) Review by the Government on the working of the Bengal Immunity Limited, Calcutta, for the period from 1st October, 1984 to 31st March, 1985.
- (2) Annual Report of the Bengal Immunity Limited, Calcutta, for the period from 1st October, 1984 to 31st March, 1985 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3171/86]

Statements showing action taken by Government on various assurances, promises etc. given by Ministers

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT) : I beg to lay on the Table the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha :

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| <ol style="list-style-type: none"> <li>(1) Statement No. XX-Eleventh Session 1983<br/>[Placed in Library. See No. LT-3172/86]</li> <li>(2) Statement No. XVII-Fourteenth Session, 1984<br/>[Placed in Library. See No. LT-3173/86]</li> <li>(3) Statement No. XIII-Fifteenth Session, 1984<br/>[Placed in Library. See No. LT-3174/86]</li> </ol> | <p>Seventh<br/>Lok<br/>Sabha</p> |
|---|----------------------------------|

- (4) Statement No. XI-  
Second Session, 1985  
[Placed in Library. See  
No. LT-3175/86]
- (5) Statement No. VIII-  
Third Session, 1985  
[Placed in Library. See  
No. LT-3176/86]
- (6) Statement No. VII-  
Fourth Session, 1985  
[Placed in Library. See  
No. LT-3177/86]
- (7) Statement No. IV-  
Fifth Session, 1986  
[Placed in Library. See  
No. LT-3178/86]
- (8) Statement No. I-Sixth  
Session, 1986  
[Placed in Library. See  
No. LT-3179/86]

Eighth  
Lok  
Sabha

MR. SPEAKER : Nothing doing. My ruling is the same.

(Interruptions)\*\*

MR. SPEAKER : Not allowed.

(Interruptions)\*\*

MR. SPEAKER : Not allowed. No permission.

(Interruptions)\*\*

MR. SPEAKER : Go to the Election Commission. Now matter under Rule 377. Shri Nihal Singh Jain.

(Interruptions)

MR. SPEAKER : No. I am not convinced.

(Interruptions)

#### SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1986-87

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : Sir, On behalf of Shri Vishwanath Pratap Singh, I beg to present a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1986-87.

PROF. MADHU DANDAVATE : As a protest we are staging a walk-out.

(Prof. Madhu Dandavate and some other hon. Members then left the House)

[Translation]

SHRI MOHD. MAHFOOZ ALI KHAN : Mr. Speaker, Sir, you see the present condition of our country, in which direction it is going and they are celebrating 'Utsav'...(Interruptions)

[English]

#### PUBLIC ACCOUNTS COMMITTEE

[English]

#### Fifty-Eighth Report

SHRI E. AYYAPU REDDY (Kurnool) : I beg to present the Fifth-eighth Report (Hindi and English versions) of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their 206th Report (Seventh Lok Sabha) relating to 'Incorrect deduction in respect of inter-corporate dividends'.

MR. SPEAKER : Not allowed. The hon. gentleman has not got my permission.

[Translation]

Mr. Umakant Mishra, you speak.

[English]

MR. SPEAKER : Do not disturb the House. The hon. Member has the floor.

(Interruptions)

MR. SPEAKER : Mr. Panika, do not talk with him.

(Interruptions)

\*\*Not recorded.